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\* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ **CS(COMM) 35/2022**

**KAJARIA CERAMICS LIMITED** .....Plaintiff

Through: Mr. Rishabh Gupta, Ms. Rima Majumdar, Ms. Anukriti Banerjee, Ms. Akshita Makin, Mrs. Bindra Rana, Mr. Vikrant Rana and Mrs. Lucy Rana, Advocates.

versus

**GODADDY.COM LLC & ORS.** .....Defendants

Through: Mr. Pradyumn Sharma, Advocate for D-1.  
Mr. Aakash, Advocate for D-2.  
Mr. Santosh Kumar Rout, SC for R-6/Canara Bank.  
Mr. Gautam Singhal, Mr. Rajat Chaudhary, Ms. Suraksha Mandhyan, Advocates for Indian Overseas Bank.  
Dr. B. Ramaswamy, CGSC.

**CORAM:**

**HON'BLE MR. JUSTICE TUSHAR RAO GEDELA**

**ORDER**

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**10.04.2026**

1. Mr. Gautam Singhal, learned counsel appearing on behalf of the Indian Overseas Bank, who was intended to be impleaded as defendant no.10, states that the Indian Overseas Bank has already complied with the orders passed by this Court *vide* the order dated 17.11.2025 and may be discharged from the case.

2. It is noted that in para 16 of the order dated 17.11.2025, the plaintiff had stated that in case the entities i.e. SRS AB and Indian Overseas Bank furnish the requisite details as sought, the plaintiff would not press the relief of impleadment of these two entities.



3. Having regard to the fact that the necessary details have been furnished to the plaintiff by the proposed defendant no.10/Indian Overseas Bank, the Indian Overseas Bank is not required to be impleaded as defendant no.10 in the present suit. The presence of Indian Overseas Bank is unnecessary.
4. Accordingly, there would be no further requirement of the Indian Overseas Bank or its counsel to appear in the present suit.
5. List before the learned Joint Registrar (Judl.) on 26.05.2026 regarding effecting service upon defendant no.5(A) to 5(D) and D(F) as well as DNR SRS AB.
6. List on 17.09.2026.

**TUSHAR RAO GEDELA, J**

**APRIL 10, 2026/anj**